

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:6202  
ANSWERED ON:05.05.2000  
T.V. PRODUCERS  
RAJESH VERMA

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether T.V. producers are not paid extra money for telecasting their programmes more than once;
- (b) if not, the reasons therefor;
- (c) whether there is any proposal to set up fact finding task force to remedy the situation; and
- (d) if so, the details thereof?

**Answer**

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING AND MINISTER OF STATE OF THE DEPARTMENT OF DISINVESTMENT

(SHRI ARUN JAITLEY)

(a) & (b): All the rights of commissioned programmes vest with Doordarshan, and there is no question of making any payment to the producers for their telecast. However, the producer is paid for the production of the programme as per agreement. In case of sponsored programmes, the agency sponsoring the programmes pays the telecast fee to Doordarshan and no payment is made by Doordarshan to the producers. In case of royalty programmes, producer or the right holder, is paid for each telecast as a compensation for his rights over the content.

(c): No, Sir.

(d): Does not arise.